

with the Audit Report thereon, for the period from the 14th March, 1963 to 31st March, 1963, under sub-section (4) of section 17 of the National Co-operative Development Corporation Act, 1962.

[Placed in Library, See No. LT-2998/64].

STATEMENT INDICATING RESULTS OF
CENTRAL GOVERNMENT LOANS FLOATED
IN 1964-65.

The Minister of Planning (Shri B. R. Bhagat): I beg to lay on the Table a Statement indicating the results of Central Government Loans floated in 1964-65. [Placed in Library, See No. LT-2999/64].

NOTIFICATIONS UNDER THE ESSENTIAL
COMMODITIES ACT

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): On behalf of Shri Shah Nawaz Khan, I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Fertiliser (Control) Second Amendment Order 1964, published in Notification No. S.O. 1933 dated the 6th June, 1964.
- (ii) The Fertiliser (Control) Third Amendment Order, 1964, published in Notification No. S.O. 2017 dated the 13th June, 1964.
- (iii) The Fertiliser (Control) Fourth Amendment Order, 1964, published in Notification No. S.O. 2810 dated, the 1st August, 1964.
- (iv) The Fertiliser (Control) Fifth Amendment Order, 1964, published in Notification No. S.O. 2879 dated the 22nd August, 1964.

[Placed in Library, See No. LT-3000/64].

NOTIFICATIONS UNDER ESSENTIAL COM-
MODITIES ACT

Shri D. R. Chavan: I beg to lay on the Table a copy each of the following notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Rice (Madras) Price Control (Fourth Amendment) Order, 1964, published in Notification No. GSR 818 dated the 30th May, 1964.
- (ii) The Rice (Andhra Pradesh) Price Control (Fifth Amendment) Order, 1964, published in Notification No. GSR 819 dated the 30th May, 1964.
- (iii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Fourth Amendment Order, 1964, published in Notification No. GSR 841 dated the 6th June, 1964.
- (iv) The Madhya Pradesh Rice Procurement (Levy) Third Amendment Order, 1964, published in Notification No. GSR 857 dated the 13th June, 1964.
- (v) G.S.R. No. 931 dated the 27th June, 1964, rescinding the Madras Rice Procurement (Levy) Order, 1964.
- (vi) G.S.R. No. 932 dated the 27th June, 1964, rescinding the Andhra Pradesh Paddy (Movement Control) Order, 1964.
- (vii) G.S.R. No. 1064 dated the 27th July, 1964, rescinding the Rice (Madras) Price Control Order, 1964.
- (viii) The Andhra Pradesh Coarse Rice (Maximum Prices) Order, 1964, published in Notification No. G.S.R. 1098 dated the 31st July, 1964.

Laid on the Table

[Shri D. R. Chavan]

- (ix) The Madras Coarse Rice (Maximum Prices) Order, 1964, published in Notification No. G.S.R. No. 1099 dated the 31st July, 1964.
- (x) G.S.R. No. 1101 dated the 31st July, 1964, rescinding the Rice (Andhra Pradesh) Price Control Order, 1963.
- (xi) The Rice (Madhya Pradesh) Price Control (Fifth Amendment) Order, 1964, published in Notification No. G.S.R. 1102 dated the 1st August, 1964.
- (xii) The Rice (Punjab) Price Control (Fourth Amendment) Order, 1964, published in Notification No. G.S.R. 1103 dated the 1st August, 1964.
- (xiii) The Bihar Foodgrains (Movement Control) Amendment Order, 1964, published in Notification No. G.S.R. 1130, dated the 8th August, 1964.
- (xiv) G.S.R. No. 1132 dated the 5th August, 1964.
- (xv) The Inter-Zonal Wheat and Wheat Products (Movement Control) Fifth Amendment Order, 1964, published in Notification No. G.S.R. 1133 dated the 5th August, 1964.
- (xvi) The Andhra Pradesh Coarse Rice (Maximum Prices) Amendment Order, 1964, published in Notification No. G.S.R. 1136 dated the 7th August, 1964.
- (xvii) GSR No. 1159 dated the 15th August, 1964.
- (xviii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Sixth Amendment Order, 1964, published in Notification No. G.S.R. 1218 dated the 29th August, 1964.

[Placed in Library, See No. LT-3000/64].

12:55 hrs.

MOTION RE: FOOD SITUATION—
contd.

Mr. Speaker: We shall take up further consideration of the following motion moved by Shri C. Subramaniam on the 7th September, 1964, namely:—

"That the Food situation in the country be taken into consideration."

Subsequently, I had received also an amendment from Shri G. S. Musafir and that is treated as moved. Some others also have been sent and I promised that I would give them time.

Dr. Aney may continue his speech.

Shri G. S. Musafir: I beg to move:

That for the original motion, the following be substituted, namely:—

"That having considered the food situation in the country and the steps taken by Government in this connection, this House approves of the policy of the Government of India in dealing with the food situation."

Dr. M. S. Aney (Nagpur): May I have your permission to address the House without standing?

I prefaced my speech yesterday with a remark that the Minister made a very short speech and did not give a clear indication of the scope of the motion. The motion is that the food situation in the country be taken into consideration.

Along with the parliamentary papers a review of the food situation was also circulated. That was not taken into consideration by me. I am sorry that I made that observation. I said that the hon. Minister was not fair to the House. I should not have said that. That was what I want to say at the beginning.